

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.235- IA/1135(AHM)2024
ITEM No.236- IA/16(AHM)2023
ITEM No.237- IA/1162(AHM)2023
in
CP(IB) 184 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Indian Overseas Bank
V/s
AMW Motors Ltd

.....Applicant

.....Respondent

Order delivered on: 24/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Rasesh Sanjanwala, Sr. Adv. a.w Mr. Sunil Bhavsar, Adv. in IA 1135 of 2024 Mr. Anal Shah, Adv. in IA 16 of 2023 Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta,
For the Respondent	: Ms. Rahat Kalpatari, Adv. a.w Mr. Dhruvad Vaghani, Adv. a.w. Mr. Rishabh Sethi, & Mr. Gaurav Jain and Mr. Ajiz M K for R-2 Mr. Madhav Kanoria, Adv.
For the Liquidator	: Ms. Neha Shivhare, Adv.
For Indian Overseas Bank	: Mr. Aditya V Singh, Adv.

ORDER

IA/1135(AHM)2024

Heard the Ld. Sr. Counsel for the Applicant. He is directed to file issue notice upon Indian Overseas Bank and liquidator who appeared and waived notice and sought a copy of the petition. The appeared Liquidator and respondents are directed to file reply within one-week.

List for further consideration on 23.08.2024.

IA/16(AHM)2023

Heard the Ld. Counsel for applicant. Respondent Bank and liquidator are directed to file reply. List for further consideration on 23.08.2024.

IA/1162(AHM)2023

List for further consideration on 23.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)